

(d) if so, the details thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH):** (a) Yes, Sir. Shri Aburi Rama Krishna Rao had made such a statement at the convocation of the National School of Drama.

(b) This comes within the purview of the State Governments as the statement refers to spending by State Governments.

(c) and (d). The training facilities available at the National School of Drama are already being made use of by the community as a whole, as is evident from the region-wise break-up of the students at the School given below :

Maharashtra . . . . .	6
Andhra Pradesh . . . . .	1
Mysore . . . . .	1
Tamil Nadu . . . . .	4
Haryana . . . . .	1
Jammu & Kashmir . . . . .	3
Punjab . . . . .	1
Uttar Pradesh . . . . .	2
Delhi . . . . .	8
West Bengal . . . . .	1
Himachal Pradesh . . . . .	1

**FUNCTIONS OF CENTRAL ROAD TRANSPORT CORPORATION**

9060. **SHRI HARDAYAL DEVGUN: SHRI YAJNA DATT SHARMA: SHRI JAI SINGH:**

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the entire investment in the Central Road Transport Corporation amounting to Rs. 34.01 lakhs paid-up and Rs. 1.24 lakhs in the shape of reserves and surpluses had been practically consumed during the last three years;

(b) whether it is also a fact that this Ministry has not been able to put the Corporation on a commercially sound footing since its inception;

(c) if so, whether Government propose to wind up the Corporation; and

(d) if not, whether Government propose to institute an enquiry into the matter

either by the Ministry or under the provisions of the Company Law?

**THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) :** (a) The issued and subscribed capital of the Central Road Transport Corporation Limited as on 31-3-1970 was Rs. 96.58 lakhs. The losses suffered by the Corporation till 31-3-1969 amounted to Rs. 55.03 lakhs. The accounts for the year 1969-70 have not yet been audited.

(b) No.

(c) and (d) . The Committee on Public Undertakings in its 62nd Report, 1969-70 has made certain observations in regard to the functioning of the Central Road Transport Corporation Ltd., one of which is that the Corporation may be wound up and an enquiry be instituted into its working either by the Ministry or under the provisions of the Company Law. The Report is under examination.

**हिन्दी भाषी राज्यों में स्थित कार्यालयों में नियुक्ति के लिए हिन्दी की जानकारी**

9061. **श्री रामाबल्लार शर्मा :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हिन्दी भाषी राज्यों में स्थित केन्द्रीय सरकार के कार्यालयों में तीसरी तथा चौथी श्रेणी के सामान्य पदों पर नियुक्ति के लिए अंग्रेजी की जानकारी अभी भी अनिवार्य समझी जाती है;

(ख) क्या यह भी सच है कि तीसरी श्रेणी के पदों पर पदोन्नति के लिए चौथी श्रेणी के कर्मचारियों को विभागीय परीक्षाओं के लिये प्रश्न पत्र केवल अंग्रेजी में दिये जाते हैं और उनका उत्तर अंग्रेजी में देना अनिवार्य होता है ;

(ग) यदि हां, तो क्या ऐसे आदेशों से हिन्दी की उपेक्षा नहीं हो रही है; और

(घ) क्या यह उन योग्य कर्मचारियों की पदोन्नति में बाधक नहीं है जिनकी अंग्रेजी की जानकारी सीमित है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) केन्द्रीय सरकार के अधीन तृतीय श्रेणी और चतुर्थ श्रेणी के पदों में भरती इस प्रयोजन के लिए बनाये गये भरती नियमों के आधार पर की जाती है। चपरामियों के पद के लिए न्यूनतम शैक्षिक अर्हता मिडिल पास है तथा सफाई कर्मचारी फराश आदि के पद के लिए पांचवी कक्षा पास ही बांछनीय अर्हता है। तृतीय श्रेणी के पदों में तथा अवर श्रेणी लिपिकों को की नियुक्ति के लिए, न्यूनतम शैक्षिक अर्हता मैट्रिकुलेशन है। इन अर्हताओं वाले व्यक्तियों पर नियुक्ति के लिए इस तथ्य को ध्यान दिये बिना कि उन्होंने यह निर्धारित परीक्षा एक विषय के रूप में अंग्रेजी के साथ पास की है अथवा नहीं, विचार किया जाता है।

(ख) और (ग). प्रश्न पत्र अंग्रेजी में दिये जाते हैं और उम्मीदवारों को लघु निबन्ध तथा भारत के भूगोल सहित सामान्य ज्ञान के प्रश्न-पत्रों का उत्तर अंग्रेजी अथवा हिन्दी में देने का विकल्प है। सामान्य अंग्रेजी के प्रश्न पत्र का उत्तर अंग्रेजी में देना पड़ता है।

(घ) जी नहीं, श्रीमान्।

**GRANT OF HOUSE RENT ALLOWANCE AND CHILDREN EDUCATION ALLOWANCE TO EMPLOYEES OF NEFA ADMINISTRATION**

9062. SHRI TRIDIB KUMAR CHAUDHARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the House Rent Allowance of all the Class II Class III and Class IV employees of the NEFA Administration, posted at Shillong and the Children's Education Allowance of the NEFA employees which they had been getting since inception of NEFA has suddenly been stopped causing considerable agitation and resentment amongst the said employees;

(b) if so, the reasons therefor; and

(c) whether Government have received any representation from the NEFA Ad-

ministration Employees Association in this regard and, if so, their reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The pay and allowances of NEFA employees are based on those obtaining in the neighbouring State of Assam. It was found that House Rent Allowance is not admissible to the Assam Government employees stationed at Shillong and had been allowed to NEFA employees by mistake. As there was no justification for the grant of this allowance to the NEFA employees, this allowance was withdrawn in 1968. The Children's Education Allowance is also not admissible to the Assam Government employees but had erroneously been allowed by NEFA Administration to their employees and was, therefore, disallowed. The withdrawal of these allowances has not been liked by the employees who have made representations through the NEFA Employees Association for the restoration of these allowances. It has, however, not been found possible to agree to the request. It has since been decided to allow central scales of pay to NEFA employees with effect from 6th March, 1970 and with the implementation of this decision the NEFA employees who come over to Central Scales would get the allowances as admissible to Central Government employees at Shillong.

**DILAPIDATED CONDITION OF CHANDRA MOULESWAR TEMPLE AT UNKAL, DISTRICT DHARWAR (MYSORE)**

9063. SHRI S. A. AGADI : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether the news item appearing a *Samyukta Karnatak* a prominent Kannada Daily published from Hubli, dated the 10th April 1970 regarding dilapidated condition of protected important monument Chandra Mouleswar Temple at Unkal near Hubli in Dharwar District of Mysore State has come to the notice of Government;

(b) if so, what action is being taken;

(c) whether it is a fact that no Officer of the concerned department has ever visited the monument within the last ten years;